

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Weekly Hearing Schedule for the month of August, 2026 (24.8.2026 to 28.8.2026)

VC Web Link for Hearing dated 25.8.2026 at 10.30 A.M

<https://teams.microsoft.com/meet/426572153164820?p=QsWuPfBm3WNbM0tNvf>

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Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
25.8.2026 Tuesday At 10.30 A.M. Miscellaneous Petitions Through Hybrid Mode	1.	299/MP/2026	PSPCL	Petition under Regulation 26(9) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 read with Regulation 61(2) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019; Regulations 110, 111, 112 and, 113 of the CERC (Conduct Of Business) Regulations, 1999; and Regulations 64 And, 65 of the CERC (Conduct Of Business) Regulations, 2023 seeking directions regarding the Sharing of Net savings arising out of the refinancing of Loan by Damodar Valley Corporation in respect of its Bokaro Thermal Power and Raghunathpur Thermal Power Generating Stations for the period from 1.4.2014 to 31.3.2019 and 1.4.2019 to 31.3.2024 (On admission)
	2.	387/MP/2026	RNTPL	Petition seeking approval under Section 17 of the Electricity Act, 2003 for bringing on record the appointment of Vardhman Trusteeship Pvt. Ltd./ Respondent No. 2 as the Security Trustee and for creation of security interest over the assets of Petitioner in favour of the Security Trustee, acting on behalf of and for the benefit of the Lenders (and for any subsequent transferees, assign, novatees thereof and any refinancing lenders to the Project), by way of hypothecation and equitable mortgage on the Project assets, pursuant to unattested Deed of Pledge, Declaration, Undertaking and other Financing Agreements, for the development of the Transmission Project (On admission)
	3.	302/MP/2026	AGE26AL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 13.10.2021 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 167 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant On admission).
	4.	305/MP/2026	ASEAP3L	Petition under Section 79 of the Electricity Act, 2003 seeking quashing of the Bill/Invoice dated (i) 02.03.2026; and (ii) 01.04.2026 issued by the Central Transmission Utility of India Limited (CTUIL), cumulatively of Rs. 2,76,569/-, amongst other reliefs (On admission).
	5.	266/MP/2026	AGE26AL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 07.03.2022 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 50 MW ISTS connected Solar PV power project

			linked with Solar Manufacturing Plant(On admission).
6.	267/MP/2026	AGE25L	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreements dated 14.12.2021, seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law events concerning 500 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant, for which PPAs have been executed between the Petitioner i.e. Adani Green Energy Twenty-Five Limited, and Solar Energy Corporation of India Ltd (On admission).
7.	364/MP/2026	AGE26AL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 and Article 16.3.1 of the Power Purchase Agreement dated 01.10.2021 between the Petitioner i.e. Adani Green Energy Twenty-Six A Limited, and Solar Energy Corporation of India Ltd., seeking reliefs qua additional expenditure incurred due to occurrence of Change in Law event concerning 200 MW ISTS connected Solar PV power project linked with Solar Manufacturing Plant (On admission).
8.	Diary No. 369 & 418/2026	PSPCL	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking declaratory and consequential reliefs pursuant to the Notification dated 11.7.2025 issued by the Government of India, Ministry of Environment, Forest and Climate Change, dispensing with the requirement of Flue Gas Desulfurization (FGD) systems in Category-C Thermal Power Generating Stations (Interlocutory application for urgent listing) (On admission)
9.	418/MP/2026	PGCIL	Petition under Section 79(1) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Second Amendment) Regulations, 2026 seeking in-principle approval for installation of Battery Energy Storage Systems (BESS) as Integrated Energy Storage Systems (IESS) at various existing substations in Western Region (On admission)
10.	422/MP/2026	ABRSL	Petition under Section 79 (1) (c) and (k) of the Electricity Act, 2003 read with Regulation 27 and 28 of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and read with the Report by the Committee formed under Regulation 13(2)(h) of the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 seeking extension of Scheduled Date of Commissioning and the consequential waiver of 100% inter-state transmission charges till operationalisation of the GNA along with consequential reliefs arising therefrom (On admission).
11.	115/MP/2026	NLCIL	Petition seeking approval for determination of Lignite Input Price for the period 01.04.2024 to 31.03.2029 in respect of Neyveli Mines as per CERC (Terms and conditions of Tariff) Regulations, 2024.
12.	Diary No. 394/2026	KCTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission

				License to POWERGRID Khavda II-C Transmission Limited
13.	373/TL/2026	CBRTL		Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for grant of separate RTM Transmission License to POWERGRID Chitradurga Bellary REZ Transmission Limited
14.	41/MP/2014 alongwith I.A. No 110/2026	AREPL		Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs (Interlocutory Application for seeking revival of the captioned petition and taking on record the amended petition) (Received by Remand).
15.	14/MP/2014	KVKEL		Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
16.	327/MP/2013	Diwakar Solar		Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs (Received by Remand).
17.	194/MP/2021	TRN EPL		Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 and in terms of order dated 12.06.2019 in Petition No. 118/MP/2018 for grant of compensation on account of change in allocation of Mines for supply of coal.
18.	275/MP/2020 alongwith I.A.No.132/2026	RSTEPL		Petition under Section 79 of the Electricity Act, 2003 and Power Purchase Agreement dated 8.1.2011 signed between the Petitioner and the Respondent seeking suitable directions for the release of the payment of cumulative amount of Rs. 32,51,77,020/-raised by the Petitioner under its invoice dated November 4, 2016, December 5, 2016, January, 4, 2017, February 4, 2017 and March 4, 2017 for supply of electricity and payment of Late Payment Surcharge as per Article 10.3.3 of the Power Purchase Agreement dated 8.1.2011 (Interlocutory application for directions).
19.	111/MP/2024	RSPPL		Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
20.	112/MP/2024	RSOPL		Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
21.	15/RP/2024 alongwith I.A.No.97/2024	RSPPL		Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024(Interlocutory application for interim reliefs).
22.	16/RP/2024 alongwith I.A.No.47/2024	RSOPL		Petition for review of the Order dated 18.3.2024 in Petition No. 112/MP/2024 (Interlocutory application for interim directions).
23.	201/MP/2026	NRSSXXI B		Petition under Section 79 of the Electricity Act, 2003 and in terms of the directions issued by this Commission in Order dated 27.12.2023 passed in Petition No. 94/MP/2021 for seeking compensation for the additional expenditure incurred for installation of Optical Ground Wire (OPGW) on the 400 kV D/C Kurukshetra

				Malerkotla transmission line by replacing the existing earth wire under Change in Law provisions of the Transmission Service Agreement dated 2.1.2014.
24.	204/MP/2026 alongwith I.A.141/2026	ABC RJ2		Petition under Sections 61, 63, 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 and Article 12 of Power Purchase Agreement dated 05.10.2020 (PPA) and Supplementary PPA dated 16.07.2021 for approval of Change in Law events and seeking a corresponding declaration and consequential relief in the form of compensation on account of the Change in Law events, in terms of the PPA (Interlocutory application for urgent listing and directions).
25.	251/MP/2026	JSWREL		Petition under Section 79 of the Electricity Act 2003 seeking compensation by way of additional expenses incurred on account of change in goods and services tax in terms of Article 12 of Power Purchase Agreement dated 1.5.2021.
26.	218/MP/2026	JPL		Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for adjudication of the issues arising out of the Power Supply Agreement (PSA) dated 26.12.2014 for supply of 100 MW and Power Supply Agreement dated 31.12.2014 for supply of 115 MW of power to Kerala State Electricity Board Limited from 22.12.2016 to 20.8.2023.
27.	245/MP/2026	SC7PIPL		Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 (as amended) seeking exercise of this Commission's Power to Relax and Power to Remove Difficulty to extend the SCOD of Petitioner's 150 MW Wind Power project with connectivity granted at Solapur PS on account of delay faced by the Petitioner in commissioning the Project which are beyond its control and for reasons not attributable to the Petitioner.
28.	254/MP/2026	KREPL		Petition under Section 79 read with Section 38(2)(b)&(c) of the Electricity Act, 2003 and Regulation 65 of the Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking compensation with interest for the generation loss suffered due to delay in operationalization of 300 MW connectivity dated 07.02.2024 granted to the Petitioner at Bikaner II PS and directions to Northern Regional Load Despatch Centre to ensure that the Petitioner is granted T-GNA for the entire capacity i.e., 300 MW till the Petitioner's connectivity is operationalised by CTUIL.
29.	230/MP/2026	CTL		Petition under Rule 3(7) and Rule 3(8) of the Electricity (Timely Recovery of Costs due to Change in Law) Rules, 2021 read with Article 12 of the Transmission Service Agreement dated 30.09.2021 seeking verification of the calculation of the impact due to change in law events on the cost of implementation of the Petitioner's transmission project, and consequent adjustment in the monthly transmission charges.
30	974/MP/2025 alongwith I.A. No.8/2026	NLCIL		Petition under section 79(1)(a) and 79(1)(f) of the Electricity Act, 2003 read with Section 62 of the Electricity Act, 2003, seeking adjudication of dispute arising due to non-payment of Income Tax by beneficiaries which was paid by the Petitioner under Direct Tax Vivad Se Vishwas Act, 2020 (Interlocutory application for amendments of the Petition).

	31.	205/MP/2026	TPREL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 41 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.
	32.	847/MP/2025	DPTL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003, read with relevant provisions of Transmission Service Agreement dated 9.2.2024 and Regulations 65 and 69 of the CERC (Conduct of Business) Regulations, 2023.
	33.	319/MP/2026 alongwith I.A.No.114/2026	SSPL	Petition under Section 79 of the Electricity Act, 2003 ("Electricity Act") read with Regulations 41 and 42 of this Commission's GNA Regulations and Regulation 65 of Conduct of Business Regulations, 2023 ("CoB Regulations") seeking directions to the Central Transmission Utility of India Limited qua the revocation of connectivity granted to the Petitioner. (Interlocutory application for interim reliefs)

VC Web Link for Hearing dated 27.8.2026 at 10.30 A.M

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27.8.2026 Thursday At 10.30 A.M. Miscellaneous Petitions Through Video- Conferencing	1.	336/MP/2026	DVC	Petition seeking approval of additional capital expenditure for implementation of Hydrobin System at Koderma Phase I (2x500 mw) thermal power generating station in DVC in accordance with the Environmental Clearance conditions read with MoEF&CC, GoI Notifications dated 7.12.2015 & 31.12.2021, which amount to change in law events (On admission).
	2.	337/MP/2026	PPCL	Petition under Section 79(1)(b) of the Electricity Act, 2003 read with Regulation 15 (1)(d) of the Central Electricity Regulatory Commission (Conduct of Business Regulations), 2023 and Regulations 70 (A)(a) and 102 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for the relaxation of the Normative Annual Plant Availability Factor (NAPAF) for the 1371 MW Pragati-III Combined Cycle Gas Power Project at Bawana the period 16.8.2025, 5.1.2026 (On admission).
	3.	341/MP/2026	KITL	Petition under Sections 61, 63 and 79 of the Electricity Act, 2003 and Articles 11 and 12 of the Transmission Service Agreement dated 17.02.2022 executed between Kishtwar Transmission Limited and its Long-Term Transmission Customers, inter alia, seeking approval/ declaration recognizing Force Majeure Events and the Change in Law Events that impacted the implementation of the Project and the Petitioner's right to consequential relief (On admission).
	4.	353/MP/2026	PGCIL	Petition under Section 79 of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking enforcement / execution of the Tariff Order dated 02.09.2022 passed by this Hon'ble Commission in Petition No. 261/TT/2015 directing billing and payment of Transmission Charges by Respondent No. 1 to the Petitioner on account of delay in commissioning of its transmission network(On admission) .
	5.	Diary No.466/2026	TSPPL	Petition under Section 79(1)(c) & 79(1)(k) of the Electricity Act 2003 read with Regulations 11A,

			41 and 42 of the Central Electricity Regulatory Commission (General Network Access) Regulations 2022 (as amended from time to time), inter-alia seeking direction to Central Transmission Utility of India to allow conversion of 408 MW connectivity granted to the Petitioner from land route to Power Purchase Agreement / Letter of Award route(On admission) .
6.	Diary No.582/2026	DPIPL	Petition under Sections 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 (as amended), seeking appropriate directions in furtherance of the Order dated 31.05.2026 passed by this Hon'ble Commission in Petition No. 1015/MP/2025 and the subsequent Order dated 10.07.2026 passed in Petition No. 11/SM/2026(On admission)
7.	382/TD/2026	EEPTPL	Application under Section 14 and Section 15 (1) of Electricity Act, 2003 read with Regulation 15 (1) and Regulation 9 (4) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters), Regulations, 2020 for upgradation of inter-state trading licence in electricity from Category- IV to Category- III.
8.	330/TL/2026	RIVCPTL	Petition under Section 14 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 for amendment of existing RTM Transmission License granted to POWERGRID Mandsaur Transmission Limited
9.	351/TL/2026	Rajasthan IVATL	Petition under Section 14 of the Electricity Act, 2003 read with Regulation 5 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2024 seeking grant of transmission licence in respect of the RTM schemes approved by Central Transmission Utility of India Limited vide Office Memorandum dated 20.01.2025 and 5.5.2025.
10.	985/GT/2025	NTPC	Petition for revision of tariff of Kahalgaon Super Thermal Power Station Stage-II (3x500 MW) (hereinafter called as Kahalgaon-II) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
11.	762/GT/2025	NTPC	Petition for approval of tariff of Kahalgaon Super Thermal Power Station Stage-II (3x500 MW) for the period from 1.4.2024 to 31.3.2029.
12.	889/GT/2025	NTPC	Petition for revision of tariff of Simhadri Super Thermal Power Station Stage-II (1000 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
13.	977/GT/2025	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Dhauliganga Power Station.
14.	116/GT/2026	NHPC	Petition for truing up of tariff for the period 2019-24 and for determination of tariff for the period 2024-29 in respect of Chamara-II Power Station.
15.	162/GT/2026	RGPPL	Petition for revision of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
16.	163/GT/2026	RGPPL	Petition for approval of tariff of Ratnagiri Power Station (1967.08 MW) for the period from 1.4.2024 to 31.3.2029
17.	52/GT/2026	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Durgapur Steel Thermal

				Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2019 to 31.3.2024.
18.	656/GT/2025	DVC		Petition for determination of tariff for 2024-29 period of Durgapur Steel Thermal Power Station, Units I & II (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029.
19.	941/GT/2025	NTPC		Petition for approval of tariff of Tanda Super Thermal Power Station Stage-II (2x660 MW) for the period from 1.4.2024 to 31.3.2029.
20.	991/GT/2025	NTPC		Petition for revision of tariff of Tanda Super Thermal Power Station Stage-II (1320 MW) for the period from Station COD (i.e. 1.7.2021) to 31.3.2024 after the truing up exercise.
21.	144/GT/2026 alongwith I.A.dy.No.411/2026	OTPC		Petition for approval of determination of tariff of 726.6 (2 x 363.3) MW Combined Cycle Gas Based Power Palatana Project of ONGC Tripura Power Company Limited for the control period 1.4.2024 to 31.3.2029(Interlocutory application for urgent listing and seeking directions).
22.	128/GT/2017	NEEPCO		Petition for approval of tariff of Tripura Gas Based Power Plant 101 MW for the period from COD of its Gas Turbine unit to 31.3.2019 (Remand matter).
23.	982/GT/2025	NTPC		Petition for revision of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
24.	1017/GT/2025	NTPC		Petition for approval of tariff of Vindhyachal Super Thermal Power Station Stage-III (1000 MW) for the period from 01.04.2024 to 31.03.2029.
25.	1013/GT/2025	NTPC		Petition for revision of tariff of Koldam HEP for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
26.	947/GT/2025	NTPC		Petition for approval of tariff for Koldam Hydro Electric Project (4 x 200 MW) for the period 2024-29.
27.	258/GT/2026	NHPC		Petition for determination of tariff for the period 23.12.2025 (COD of first unit) to 31.3.2029 in respect of Subansiri Lower HE Project (2000 MW) of NHPC Limited.
28.	140/GT/2026	NHPC		Petition for truing up of tariff for the period 2019-24 and approval of the tariff for the period 2024-29, in respect of Teesta Low Dam-III Power Station.
29.	161/GT/2026	NLCIL		Petition for truing up of tariff for NLC Tamilnadu Power Limited (NTPL) (2x500MW) for the period from 1.4.2019 to 31.3.2024
30.	139/GT/2026	NLCIL		Petition for determination of tariff for NLC Tamilnadu Power Limited (NTPL) (2 x 500 MW) for the period from 1.4.2024 to 31.3.2029
31.	1025/GT/2025	DVC		Petition for truing up of Annual Fixed Charges for 2019-24 period of Tilaiya Hydel Power Station, Units 1 & 2 (4MW) for the period from 1.4.2019 to 31.3.2024.
32.	19/GT/2026	DVC		Petition for determination of tariff for 2024-29 period of Tilaiya Hydel Power Station, Units 1 & 2 (4MW) for the period from 1.4.2024 to 31.3.2029.
33.	898/GT/2025	NTPC		Petition for approval of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) for the period from 1.4.2024 to 31.3.2029.
34.	894/GT/2025	NTPC		Petition for revision of tariff of Sipat Super Thermal Power Station Stage-I (3x660 MW) (hereinafter called as Sipat-I) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise.
35.	171/GT/2025	NTPC		Petition for approval of tariff of Ramagundam Super Thermal power Station Stage-I&II (2100 MW) for the period from 1.4.2024 to 31.3.2029.
36.	459/GT/2025	NTPC		Petition for revision of tariff of Ramagundam Super Thermal Power Station Stages-I&II (2100

				MW) for the period from 1.4.2019 to 31.3.2024 after the truing up exercise
	37.	181/GT/2026	NTPC	Petition for revision of tariff of Korba STPS Stage-III (500 MW) for the period from 01.04.2019 to 31.03.2024 after the truing up exercise
	38.	101/GT/2026	NTPC	Petition for approval of tariff of Korba Super Thermal Power Station Stage-III (500 MW) for the period from 01.04.2024 to 31.03.2029.
	39.	740/GT/2025	DVC	Petition for truing up of Annual Fixed Charges for 2019-24 period of Mejia Thermal Power Station, Unit-4 (210 MW) for the period from 1.4.2019 to 31.3.2024.
	40.	703/GT/2025	DVC	Petition for determination of tariff for 2024-29 period of Mejia Thermal Power Station, Unit-4 (210 MW) for the period from 1.4.2024 to 31.3.2029.
	41.	12/RP/2026	SJVNL	Petition for review of the order dated 14.1.2026 in Petition No. 50/GT/2025.
	42.	111/MP/2014	HEGCPL	Petition under Sections 79 and 94 of the Electricity Act, 2003 read with Regulation 24 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long term Access and medium-term Open Access in inter-State transmission and related matters) Regulations, 2009(Received by Remand)
	43.	266/MP/2024	NTPC	Petition under Regulation 9 (4) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 ("Tariff Regulations 2024 seeking approval of input price of coal supplied from Chatti-Bariatu Coal Mine to end use generating station i.e., Barh-II STPS for the period from Commercial Operation Date i.e., 01.04.2024 to 31.03.2029.
	44.	31/MP/2025	SEIL	Petition under Section 79 of the Electricity Act, 2003, seeking directions upon the Respondents to pay interest computed on compounding basis for delay in payment of monthly invoices issued in terms of the PSA dated 31.12.2021 and subsequent amendments thereto.
	45.	337/MP/2025	PSRIPL	Petition under Section 79(1)(f) of the Electricity Act, 2003, read with Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, in relation to refund of the excess amount of Rs. 2,51,55,786/- towards the Transmission and SLDC charges along with 18% interest to EID Parry's Power Plant at Kakinada.
	46.	Diary No. 625/2026 alongwith I.A.Nos.626.627 & 635/2026	HESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulations 11A, 41 and 42 of the CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 (and its subsequent amendments), inter-alia seeking a direction upon the Central Transmission Utility of India Limited not to revoke the connectivity of 270 MW of the Petitioners, amongst other relief(s) Interlocutory application's for urgent listing and interim reliefs)(On admission)

VC Web Link for Hearing dated 27.8.2026 at 2.30 P.M

https://teams.microsoft.com/join/19%3ameeting_MGFiotRjYzctMjQ4Zi00NWNiLTg0NjQtNzlwZjYxNWFiMDA5%40thread.v2/0?context=%7b%22Tid%22%3a%2247858796-c561-4a60-bd5a-43d59720acb1%22%2c%22Oid%22%3a%2298267659-474d-4fe7-a7fe-be3b88e76c6b%22%7d

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27.8.2026 Thursday At 2.30 P.M.	1.	916/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission assets
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Transmission Tariff Petitions Coram : Member (Tech.) Member (Law) Through Video-Conferencing				under Rihand Transmission System in Northern Region.
	2.	997/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under Creation of 400/220 kV Sub-stations in NCT of Delhi during 12th plan period (Part-A) in the Northern Region.
	3.	12/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for asset: 1 no. 220kV Shahjahanpur (PG) - Gola (UP) Ckt-1 Line Bay (209) at Shahjahanpur (PG) 400/220kV Sub-station under Implementation of 220kV Bay at Shahjahanpur (PG) 400/220kV Sub-station.
	4.	38/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 132 kV D/C Roing (PG) -Chapakhowa (AEGCL) Transmission Line along with associated line bays at Roing (PG) and Chapakhowa (AEGCL) end under Project – "North Eastern Region Strengthening Scheme-X" in North Eastern Region.
	5.	928/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Eastern-Northern Inter-regional HVDC Transmission System in Eastern Region.
	6.	23/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission triff for 2024-29 tariff block for Transmission System for Phase-I Generation Projects in Jharkhand and West Bengal-Part-B in the Northern Region.
	7.	33/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset for Strengthening Scheme in Northern Region.
	8.	36/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Transmission assets under Moga-Hissar-Bhiwani Transmission System in Northern Region.
	9.	63/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for establishment of state-of-the-art Unified Centralized Network Management System U-NMS for ISTS and state utility communication NETWORK in Eastern Region.
	10.	72/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 2 Nos. 132 kV GIS line bays at Nirjuli Sub-station for termination of LILO of one circuit of Pare HEP North Lakhimpur (AEGCL) 132 kV D/C line (Line works under TBCB) under North Eastern Region Strengthening Scheme-IX in North Eastern Region.
	11.	79/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 4 nos. of 220kV line bays at Khatkar (Jind) sub-station for LILO of both circuit of 220kV Jind HVPNL to PTPS D/C line at 400kV PGCIL Khatkar (Jind) substation and Asset-2: 2 nos. of 220kV line bays at Naggal (Panchkula) substation for 220kV D/C line from 400kV PGCIL (Panchkula) to proposed 220kV substation Sadhaura.
	12.	166/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block Assets under Provision of SPARE ICTs in Eastern Region.

13.	174/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400kV D/C (quad) Alipuduar-Jigmeling Transmission line (Indian Portion) and 02 Nos. 400 kV line bays at Alipurduar Substation under "Transmission System Strengthening in Indian System for Transfer of power from Mangdechhu Hydroelectric Project in Bhutan in North Eastern Region.
14.	118/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 765 kV Spare (1-ph) Reactor unit at 765 kV Chilakaluripeta Sub-station and Asset-2: Scheme to bypass NGR to use Switchable Line Reactor as Bus Reactor at 765 kV Chilakaluripeta Sub-station in the Southern Region.
15.	225/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block Assets under Eastern Region Strengthening Scheme XX (ERSS-XX) in Eastern Region.
16.	238/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Augmentation of Transformation Capacity at 400/220 kV Kurukshetra (PG) and Patiala (PG) Sub-station.
17.	253/TT/2026	PGCIL	Petition for determination cum truing up of transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for Assets under establishment of state-of-the-art unified Centralized Network Management System U-NMS for ISTS and state utility communication network.
18.	260/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets Asset-1: Combined Asset of a) 400KV D/C Bhadla (POWERGRID)- Bhadla (RVPNL) Ckt -1 & 2 along with associated bays at Bhadla (POWERGRID) Sub-station etc.
19.	276/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined assets under Project "Reliable Communication Scheme under Central Sector for Southern Region.
20.	279/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for combined asset under Connectivity and LTA for 325 MW Wind Project of M/s SBESS Services Projects Private Limited in Western Region.
21.	325/TT/2026	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 02 No of Assets under Project "North Eastern Region Strengthening Scheme-XI in North Eastern Region.
22.	344/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Combined Asset under "Establishment of Pooling Stations at Raigarh (Kotra) and Raipur for IPP Generation Projects in Chhattisgarh (Set A/ DPR -1) in Western Region".
23.	375/TT/2025	PGCIL	Petition for truing up of Transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV Transmission system associated Farakka-I & II STPS in Eastern Region.

	24.	509/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Transmission System associated with Loktak HEP in North Eastern Region.
	25.	571/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Assets under Transmission System associated with Kathalguri Gas based Combined Cycle Project in North Eastern Region.
	26.	151/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 02 Nos of Asset under "POWERGRID works associated with North Eastern Region Strengthening Scheme-V (NERSS-V) in North Eastern Region.
	27.	99/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset under Transmission System associated with Teesta (Stage-V) HEP in Eastern Region.
	28.	731/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV S/C Singrauli-Vindhyachal Transmission Line along with (2x250 MW) HVDC Back to Back at Vindhyachal between NR and WR.

By order of the Commission

Sd/-

T.D. Pant

Joint Chief (Legal)

25.8.2026